

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH  
HYDERABAD**

O.A. No. 020/0513/2017

Date of order : 09.09.2019

Between:

Smt. T. CHANDRA KUMARI,  
W/o. T. Subba Rao,  
Aged about 47 years,  
Telecom Technician (HRMS No.200903601),  
Customer Service & Marketing.  
Telephone Exchange, Tirupati,  
Andhra Pradesh

Applicant

A N D

1. The Sub Divisional Engineer, CS&M,  
(Customer Service and Marketing),  
Tirupati,
2. The Assistant General Manager (Admn),  
O/o GMTD, BSNL, Tirupati,
3. The General Manager,  
Telecom District, BSNL, Tirupati,
4. The Chief General Manager,  
A.P.Circle, Vijayawada,
5. Union of India, represented by the Secretary,  
Department of Telecommunications and I.T,  
20, Ashok Road, New Delhi 110001,

... Respondents

Counsel for the applicant : Mr. K.Venkateswara Rao,

Counsel for the respondents : Mrs. K.Rajitha, Sr.CGSC for R-5  
Mrs. A.P.Lakshmi, SC for BSNL

**C O R A M :**

**THE HON'BLE MR .JUSTICE L NARASIMHA REDDY, CHAIRMAN  
THE HON'BLE MRS. NAINI JAYASEELAN, MEMBER (A)**

**ORAL ORDER**

(PER HON'BLE MR. JUSTICE L.NARASIMHA REDDY, CHAIRMAN)

Learned counsel for applicant submitted that OA has become infructuous on account of the developments that have been taken place during the pendency of the OA.

2. Hence, OA dismissed as infructuous.

3. There shall be no order as to costs.

(NAINI JAYASEELAN) (JUSTICE L.NARASIMHA REDDY)  
MEMBER(A) CHAIRMAN

vsn